

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application No.316 & 317 Ors./ (MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

NAME OF THE PARTIES: M/s. Omnitech Infosolutions Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

COMMON ORDER

Application No. 315/73(4)/NCLT/MB/MAH/2017

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1. None present.
2. These Applications have been filed under section 73(4) of the Companies Act on 31.05.2017 by one Mr. C. Radha, C. Saibhavani and Philomena Paiva respectively for payment of deposit made to the company Rs. 2,50,000/ Rs. 2,50,000/- and Rs. 2,00,000/-.
3. After filing these Applications in the month of May, 2017 the matter was Listed on several occasions but Applicants never appeared. The Registry also issued Notices ^{but} without any compliance ^{by the Applicants.} was
4. Under the circumstances, it appears that the applicants are not serious in pursuing these Applications.
5. Therefore these Applications are dismissed for want of prosecution.

To be consigned to the records.

Sd/-

Bhaskara Pantula Mohan

Member (Judicial)

23.11.2017.

aah

Sd/-

M.K. Shrawat

Member (Judicial)